

**Department of Law**

Legal Affairs Division

**Notification**

8/1/2025-LA/176

Date : 14-Nov-2025

The Goa Panchayat Raj (Amendment) Ordinance, 2025 (Ordinance No. 1 of 2025), which has been promulgated by the Hon'ble Governor of Goa on 12-11-2025, is hereby published for the general information of the public.

*Dnyaneshwar Raut Dessai, Joint Secretary (Law).*

Porvorim.

**The Goa Panchayat Raj (Amendment) Ordinance, 2025**

(Ordinance No. 1 of 2025)

Promulgated by the Governor of Goa in the Seventy-sixth Year  
of the Republic of India.

I, Pusapati Ashok Gajapathi Raju, Governor of Goa, in the Seventy-sixth Year of the Republic of India, promulgate, “The Goa Panchayat Raj (Amendment) Ordinance, 2025”.

An Ordinance further to amend the Goa Panchayat Raj Act, 1994 (Goa Act No. 14 of 1994).

Whereas the Legislative Assembly of the State of Goa is not in session and the Governor of Goa is satisfied that the circumstances exists which render it necessary for him to take immediate action.

Now, therefore, in exercise of the powers conferred by clause (1) of article 213 of the Constitution of India, I am pleased to promulgate the following Ordinance, namely:-

1. *Short title and commencement.*— (1) This Ordinance may be called the Goa Panchayat Raj (Amendment) Ordinance, 2025.

(2) It shall come into force at once.

2. *Amendment of Section 47.*— In Section 47 of the Goa Panchayat Raj Act, 1994 (Goa Act No. 14 of 1994) (hereinafter referred to as the “principal Act”), for the expression “Notwithstanding anything contained in this Act and the rules framed thereunder, the Secretary shall also exercise the powers on the following matters namely:-”, the expression “Notwithstanding anything contained in this Act and the rules framed thereunder, the Secretary shall exercise the powers on the following matters, namely:-” shall be substituted.

3. *Amendment of Section 54.*— In Section 54 of the principal Act,—

(i) in sub-section (1), for the words “fifteen days”, the words “seven days” shall be substituted;

(ii) in sub-section (2), for the words “within fifteen days”, the words “within seven days” shall be substituted;

(iii) in sub-section (3), for the words “seven clear days” and “three clear days”, the words “three clear days” and “two clear days” shall be respectively substituted.

4. *Amendment of Section 66.*— In Section 66 of the principal Act, in sub-section (1), after the existing proviso, the following proviso shall be inserted, namely:—

“Provided further that a building which is reflected in the record of rights and the first promulgated survey plan prepared under the provisions of the Goa Land Revenue Code, 1968 (9 of 1969) shall be deemed to have been erected with due permission of the Panchayat.”

Pusapati Ashok Gajapathi Raju  
Governor of Goa

Place: Raj Bhavan, Dona Paula, Goa.

